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MINISTER OF HOME AFFAIRS
S. M. Swamy

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GOVERNMENT OF INDIA/BHARAT SARKAR
MINISTRY OF HOME AFFAIRS/GRH MANTRALAYA

New Delhi, the 10th September, 1992

Notification

1992(10) - In pursuance of clause (1) of article 239
of the Constitution, the President hereby directs that
power to his control and until further orders, the
Administrators (whether known as Lieutenant Governor,
Commissioner or Administrator) of the Union
Territories of the Andaman & Nicobar Islands, Chandigarh,
Pondicherry and Nagar Haveli, Daman and Diu, the National
Capital Territory of Delhi, Lakshadweep and Pondicherry
shall in relation to the Union territory concerned, also
exercise the powers and discharge the functions of the
Government under Section 5 of the Environment
(Protection) Act, 1986 (29 of 1986).

(S. DJITTA)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

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